

ONGC is a premier public sector undertaking of the country and this has played an important role in putting our country on the Oil map of the world. But this is the outburst which the Minister indulged in, against the ONGC.

MR. DEPUTY-SPEAKER: It is 3-30 now. You have concluded. I think.

SHRI CHITTA BASU: I will continue next day. I have not concluded. You may see the proceedings.

MR. DEPUTY-SPEAKER: All right. You may continue on the next day.

15.30 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

MR. DEPUTY-SPEAKER: Now, we take up Private Members' Business. Shri Doongar Singh.

SHRI DOONGAR SINGH (Hamirpur): I beg to move the following:—

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th April, 1981."

The motion was adopted.

15-32 hrs

AGRICULTURAL WORKERS (DEBT EXEMPTION AND UNEMPLOYMENT RELIEF) BILL*

SHRI MUKUNDA MANDAL (Mathurapur): I beg to move for leave

to introduce a Bill to provide for the exemption of all debts of the agricultural workers and for unemployment relief to the agricultural workers when they are in search of work.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the exemption of all debts of the agricultural workers and for unemployment relief to the agricultural workers when they are in search of work."

The motion was adopted.

SHRI MUKUNDA MANDAL: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 22)

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL*

(Amendment of Section 2)

SHRI DEVINDER SINGH GARCHA (Ludhiana): I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

*Published in Gazette of India Extraordinary Part II, section 2, dated 30-4-1981.